

ITEM NO.55

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 6316/2023

(Arising out of impugned final judgment and order dated 07-02-2023 in WC No. 19048/2022 passed by the High Court Of Judicature At Allahabad)

UTTAR PRADESH AVAS EVAM VIKAS PARISHAD & ANR.

Petitioner(s)

VERSUS

M/S GAURSONS INDIA PVT. LTD. & ORS.

Respondent(s)

(I.R. and IA No.64857/2023-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 6720/2023 (XI)

(I.R., FOR EXEMPTION FROM FILING O.T. ON IA 67647/2023)

SLP(C) No. 7738-7739/2023 (XI)

(I.R., FOR EXEMPTION FROM FILING O.T. ON IA 76830/2023

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 76832/2023)

Date : 19-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Ms. Aishwarya Bhati, A.S.G.(NP)

Mr. Rana Mukherjee, Sr. Adv.

Mr. Rajeev Kumar Dubey, Adv.

Mr. Ashiwan Mishra, Adv.

Mr. Kamlendra Mishra, AOR

Mr. P. N. Misra, Sr. Adv.

Mr. Abhishek Kumar Singh, AOR

Mr. Abhinav Jaganathan, Adv.

Ms. Pallavi Baghel, Adv.

Ms. Anamika Yadav, Adv.

For Respondent(s) Ms. Aishwarya Bhati, A.S.G.(NP)

Mr. Rana Mukherjee, Sr. Adv.

Mr. Rajeev Kumar Dubey, Adv.

Mr. Ashiwan Mishra, Adv.

Mr. Kamlendra Mishra, AOR

Mr. Dhruv Mehta, Sr. Adv.
Mr. Kausar Raza Faridi, AOR

Mr. Abhishek Kumar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. We are informed by the learned senior counsel appearing for the respective parties that these special leave petitions by an earlier order dated 16.01.2024 were directed to be listed on 30.01.2024 (a non-miscellaneous day).
2. In such view of the matter, re-list these special leave petitions in the week commencing from 22.04.2024 on a non-miscellaneous day.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR